

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 1**  
**CA(CAA)/6/Chd/Hry/2024**  
**(1st Motion)**

**IN THE MATTER OF:**

**Pine Labs Private Limited.**

...

**Applicant Company**

**Under Section: 230-232, 234**

**Order delivered on 01.03.2024**

**CORAM:**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant** : Mr. Gyanendra Kumar with Ms. Shikha Tandon,  
Mr. Amandeep Singh, Mr. Zaid Drabu, Ms. Sejal  
Sethi, Mr. Arshpreet Singh, Advocates

**ORDER**

In this case, the applicant is a Transferee Company i.e., Pine Labs Private Limited which is getting merged into Transferor Company Pine Labs Limited, which is a public limited company with a Singapore UEN No. 201319166R. Ld. counsel/Applicant company is directed to file a short note on maintainability of the present application along with the checklist in terms of compliance of the requisites. List the matter on 22.03.2024, higher on board.

Sd/-  
**(L. N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**